

**The High Court Of Madhya Pradesh****CONC-1409-2020***(VIJAY KISHNANI Vs SHRI SIDDHARTH BAHUGUNGA AND OTHERS)***Jabalpur, Dated : 25-11-2020****Heard through Video Conferencing.**

Shri Anubhav Jain, Advocate for the petitioner.

This contempt petition has been filed by the petitioner being aggrieved by the non-compliance of order dated 17.08.2020 passed in WP No.11109/2020 whereby a direction was given to the respondents to decide the representation of the petitioner, in accordance with law within a period of seven days from the date of submission of certified copy of the order.

On due consideration, further four weeks' time from the date of production/receipt of certified copy/e-copy of the order passed today, is granted to the respondents to decide the representation filed by the petitioner, as per law.

However, it is made clear that this Court has not expressed any opinion on the merits of the matter. The respondents are at liberty to decide the representation either way.

With the aforesaid directions, the petition stands disposed of.

Certified copy/e-copy as per rules/directions.

**(NANDITA DUBEY)  
JUDGE**